

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan Rajya Vidyut Prasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal-Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal-Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants)

Petitioner : MPPMCL

Respondents : RRVPNL & 2 others

Date of hearing: **10.4.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present: Shri G. Umapathy, Advocate, MPPMCL
Shri K.K. Agrawal, MPPMCL
Shri Dilip Singh, MPPMCL
Shri M.G. Ramachandran, Advocate, RRVPNL
Ms. Poorva Saigal, Advocate, RRVPNL
Ms. Anushree Bardhan, Advocate, RRVPNL
Shri Sushil Mathur, RRVPNL

Record of Proceedings

At the outset, the learned counsel for the respondent, RRVPNL prayed for adjournment of the hearing in order to file its reply in the matter.

2. The learned counsel for the Petitioner pointed out that despite the Respondent, RRVPNL having agreed to pay the undisputed amount of ₹375.69 crore, no payment has been made by the respondent to the Petitioner till date. Accordingly, he submitted that the Respondent, RRVPNL may be directed to deposit the said undisputed amount pending disposal of the petition. The learned counsel however, did not object to the prayer of the respondent, RRVPNL for adjournment.

3. The Commission observed that the Respondent, RRVPNL having agreed to pay the undisputed amount to the Petitioner should have made payment of the said amount to the Petitioner. The Commission further observed that the Respondent shall prepare a schedule indicating its commitment to pay the undisputed amount to the Petitioner and submit the same to the Commission prior to the next date of hearing. The learned counsel for the Respondent submitted that the observation of the Commission would be brought to the notice of the Respondent, RRVPNL.



4. The Commission directed the respondents to file their replies on or before 4.5.2018, with advance copy to the petitioner, who shall file its rejoinder by 18.5.2015

5. The matter shall be listed for hearing on **22.5.2018** and parties are directed to complete the pleadings prior to the next date of hearing.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**

